

MINUTES OF THE MEETING No. 17/08 HELD ON 1.8.2007 UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

The 17 th meeting of Advance Licensing Committee was held on 1.8.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

The Committee first considered minutes of the ALCmeetingNo.16/08 for confirmation and confirmed and adopted the same without any change.

Case No A-412 ALC No.17/08 Dated 1.8.2007	M/s. Lakeland Chemicals (India) Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/95/40/72/AM08 Lic. No. 0310433406 Dt. 21.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2003 Ch.III dt. 20.3.2007 decided to approve this case as under:-

Item of Export

Styrenated Phenol-----1kg.
8.7 moles Ethoxylate

Item of Import

1. Styrene Monomer-----0.179 kg
2. Phenol-----0.150 kg.
3. Ethylene Oxide-----0.600 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-413 ALC No.17/08 Dated 1.8.2007	M/s. Hindustan Plantinum Pvt. Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/39/16/AM07 Lic. No. 0310423418 Dt.16.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as well as RLA as under :-

1. Position of fulfillment of EO in respect of licence whose EO period has expired.
2. Details of manufacturing Process.
3. CA certificate regarding past production and consumption data.
4. Details of past licences obtained under 7.5/4.7 and ALC decision.

The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 29.8.2007.

Case No A-414 ALC No.17/08 Dated 1.8.2007	M/s. Hindustan Plantinum Pvt. Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1013/AM07 Lic. No. 0310422489 Dt.8.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as well as RLA as under :-

1. Position of fulfillment of EO in respect of licence whose EO period has expired.
2. Details of manufacturing Process.
3. CA certificate regarding past production and consumption data.
4. Details of past licences obtained under 7.5/4.7 and ALC decision.

The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 29.8.2007.

Case No A-415 ALC No.17/08 Dated 1.8.2007	M/s. Hindustan Plantinum Pvt. Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1006/AM07 Lic. No. 0310422486 Dt.9.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as well as RLA as under :-

1. Position of fulfillment of EO in respect of licence whose EO period has expired.
2. Details of manufacturing Process.
3. CA certificate regarding past production and consumption data.
4. Details of past licences obtained under 7.5/4.7 and ALC decision.

The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 29.8.2007.

Case No A-416 ALC No.17/08 Dated 1.8.2007	M/s. Hindustan Plantinum Pvt. Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/596/AM07 Lic. No. 0310422484 Dt.9.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as well as RLA as under :-

1. Position of fulfillment of EO in respect of licence whose EO period has expired.
2. Details of manufacturing Process.
3. CA certificate regarding past production and consumption data.
4. Details of past licences obtained under 7.5/4.7 and ALC decision.

The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 29.8.2007.

Case No A-417 ALC No.17/08 Dated 1.8.2007	M/s. Hindustan Plantinum Pvt. Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/761/AM07 Lic. No. 0310422485 Dt.9.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to

call for the following information from the firm as well as RLA as under :-

1. Position of fulfillment of EO in respect of licence whose EO period has expired.
2. Details of manufacturing Process.
3. CA certificate regarding past production and consumption data.
4. Details of past licences obtained under 7.5/4.7 and ALC decision.

The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 29.8.2007.

Case No A-418 ALC No.17/08 Dated 1.8.2007	M/s. Sadhana Nitro Chem Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/95/40/4/AM08 Lic. No. 03104298862 Dt. 18.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of Chemical Division stated that the information had been called for from the firm vide letter dated 3.7.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 29.8.2007.

Case No A-419 ALC No.17/08 Dated 1.8.2007	M/s. Sadhana Nitro Chem Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/95/40/3/AM08 Lic. No. 0310429881 Dt. 18.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of Chemical Division stated that the information had been called for from the firm vide letter dated 3.7.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 29.8.2007.

Case No A-420 ALC No.17/08 Dated 1.8.2007	M/s. Hindustan Plantinum Pvt. Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/104/AM08 Lic. No. 0310429955 Dt. 21.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as well as RLA as under :-

1. Position of fulfillment of EO in respect of licence whose EO period has expired.
2. Details of manufacturing Process.
3. CA certificate regarding past production and consumption data.
4. Details of past licences obtained under 7.5/4.7 and ALC decision.

The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 29.8.2007.

Case No A-421 ALC No.17/08 Dated 1.8.2007	M/s. Avignon Exim Pvt. Ltd. F.No.01/83/50/1144/AM07/DES-IV RLA No. 03/94/40/1293/AM07 Lic. No. 0310424165 Dt. 23.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under :-

1. Details of earlier licences for this export product and ALC decision.
2. Composition of input item.

The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 29.8.2007.

Case No A-422 ALC No.17/08 Dated 1.8.2007	M/s. Atul Ltd. F.No.01/83/162/1451/AM07/DES-IV RLA No. 08/80/40/209/AM01 Lic. No.0810006884 dt. 26.12.2000.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the Export Product "Koch acid".

The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/40/2006-Ch.-II dated 30.7.2007 and decided to approve this case as under:-

Item of Export

Koch Acid ----- 1 kg.

Item of import

1. Crude Naphthalene-----0.670 kg.
2. Soda Ash -----1.00 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-423 ALC No.17/08 Dated 1.8.2007	M/s. Privi Organics F.No.01/83/50/355/AM08/DES-IV RLA No. 03/95/40/235/AM08 Lic. No. 0310432396 Dt. 12.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007

Case No A-424 ALC No.17/08 Dated 1.8.2007	M/s. Kagazkar Industries (P) Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/121/AM08 Lic. No. 0310429155 Dt. 11.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 29.8.2007

Case No A-425 ALC No.17/08 Dated 1.8.2007	M/s Atul Ltd. Ahmedabad 01/87/050/01011/AM07/DES- VIII	RLA, F.No.08/24/040/00301/AM07 Adv. Lic. No. 0810062374
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/40/2006-Ch.-II dated 31.7.2007 and decided to approve this case as under:-

Item of Export

Navatic Brown R Pure ----- 1 kg.
(Vat Brown 3) (Dye content : 95 Min.)

Item of import

1. Quinizarine 1,4 dihydroxy anthraquinone -----0.570 kg.
2. Ammonium Hydroxide -----1.210 kg.
3. Sodium Hyrosulfite-----0.570 kg.
4. 1,5 Dichloro Anthraquinone-----0.720 kg.
5. p-toluene sulphonamide-----0.520 kg.
6. o-dichloro benzene-----0.490 kg.
7. Cuprous Chloride-----0.015 kg.
8. Potassium carbonate-----0.530 kg.
9. Benzoyl Chloride-----0.710 kg.
10. Sodium Carbonate-----0.430 kg.
11. Nitro Benzene-----0.330 kg.
12. Copper Sulfate-----0.040 kg.
13. Sodium dichromate-----1.755 kg.
13. Sulphur-----4.1 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-426 ALC No.17/08 Dated 1.8.2007	M/s. Sriram Compounds F.No.01/83/50/343/AM08/DES-IV RLA No. 5/24/40/113/AM08 Lic. No. 0510203713 Dt. 16.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 29.8.2007

Case No A-427 ALC No.17/08 Dated 1.8.2007	M/s. Sriram Compounds F.No.01/83/50/511/AM08/DES-IV RLA No. 5/24/40/193/AM08 Lic. No. 05102044786 Dt. 12.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 29.8.2007

Case No A-428 ALC No.17/08 Dated 1.8.2007	M/s. Terumo Penpol Ltd. F.No.01/81/162/156/AM08/DES-IV RLA No. 53/81/40/1/AM08
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.8.2007. The Committee also decided to transfer the case to DES-VIII.

Case No A-429 ALC No.17/08 Dated 1.8.2007	M/s. Monomer Chemical India Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/95/40/130/AM08 Lic. No. 0310430833 Dt. 28.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.8.2007

Case No A-430 ALC No.17/08 Dated 1.8.2007	M/s. Conitex Sonoco India Pvt. Ltd. F.No.01/83/50/511/AM08/DES-IV RLA No. 31/24/40/363/AM07 Lic. No. 3110028247 Dt. 21.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The committee considered the case as per agenda. The committee, taking cue from SION at A 2368, decided to approve the case. Item of import at sr. No. (1) will be 350 GSM and sr. No. (2) will be 315 GSM. Quantity will be applicable as per SION.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-431 ALC No.17/08 Dated 1.8.2007	M/s. Excel Crop Care Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1260/AM07 Lic. No. 0310420461 Dt. 21.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007

Case No A-432 ALC No.17/08 Dated 1.8.2007	M/s. ITC Ltd. Secunderabad F.No.01/83/50/343/AM08/DES-IV RLA No. 09/21/40/315/AM07 Lic. No. 0910029380 Dt. 21.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 1.8.2007 from Dep'tt. of IPP .

1. Specification of type and DRC of Latex Rubber.
2. Production/ consumption data for last 1 year duly certified by Central Excise.

Accordingly the case may be re-listed on 29.8.2007.

Case No A-433 ALC No.17/08 Dated 1.8.2007	M/s. Alkyl Amines Chemicals Ltd. F.No.01/83/50/842/AM08/DES-IV RLA No. 03/94/40/765/AM07 Lic. No. 0310405027 Dt. 19.10.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 11.1.2007 issued by the Deptt. of C&PC (Ch. Div.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-434 ALC No.17/08 Dated 1.8.2007	M/s. ITCO Industries Ltd. F.No.01/83/50/842/AM08/DES-IV RLA No. 07/24/40/57/AM08 Lic. No. 0710051550 Dt. 9.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.8.2007

Case No A-435 ALC No.17/08 Dated 1.8.2007	M/s. Centaur Chemical Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1263/AM07 Lic. No. 0310420158 Dt. 20.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to transfer the case to NC-IV as the item is a drug intermediate.

Case No A-436 ALC No.17/08 Dated 1.8.2007	M/s. Advent Dyestuffs & Chemical Pvt. Ltd.. F.No.01/83/50/1037/AM07/DES-IV RLA No. 03/94/40/1034/AM07 Lic. No. 0310420167 Dt. 20.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 9.3.2007 issued by the Deptt. of C&PC (Ch. Div.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-437 ALC No.17/08 Dated 1.8.2007	M/s. Excel Crop care Ltd. F.No.01/83/50/1814/AM07/DES-IV RLA No. 03/94/40/1186/AM07 Lic. No. 0310423203 Dt. 15.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007

Case No A-438 ALC No.17/08 Dated 1.8.2007	M/s. Associates Exports F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1065/AM07 Lic. No. 0310420734 Dt. 23.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under :-

1. Specification and type of wood to be imported and exported

The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 29.8.2007.

Case No A-439 ALC No.17/08 Dated 1.8.2007	M/s. Laffans Petrochemicals F.No.01/83/50/702/AM08/DES-IV RLA No. 03/95/40/145/AM08 Lic. No. 0310434050 Dt. 26.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.8.2007

Case No A-440 ALC No.17/08 Dated 1.8.2007	M/s. Laffans Petrochemicals F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/47/AM08 Lic. No. 0310434051 Dt. 26.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.8.2007

Case No A-441 ALC No.17/08 Dated 1.8.2007	M/s. New (India) Imaging Industries Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/95/40/208/AM08 Lic. No. 0310431825 Dt. 6.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case and allowed the import item @ 1.02 kg/kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-442 ALC No.17/08 Dated 1.8.2007	M/s. Balaji Amines Ltd. F.No.01/83/50/1758/AM07/DES-IV RLA No. 31/24/40/346/AM07 Lic.No. 3110028389 Dt. 6.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/51/2004/Ch-III dated 27.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Diethyl Amino Ethanol ----- 1kg.

Item of Import

1. Denatured Ethyl Alcohol -----0.834 Kg.
2. Ammonia Anhydrous -----0.154 Kg.
3. Ethylene Oxide -----0.395 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-443 ALC No.17/08 Dated 1.8.2007	M/s. Ralson Industries Ltd. F.No.01/83/50/101/AM08/DES-IV RLA No. 05/24/40/116/AM08 Lic.No. 0510203715 Dt. 16.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per SION at A 1669.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No C-19 ALC No.17/08 Dated 1.8.2007	M/s. Godrej Industries Ltd. Mumbai F.No.01/83/162/375/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of SION for Sodium Lauryl Sulphate 90% (SLS) by merger of two SIONs at Sl. No. A 1486 and A 1739.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to advice the firm to follow SION at A 1486, A 1739 and General Note No. 3.

Case No C-20 ALC No.17/08 Dated 1.8.2007	M/s. Godrej Industries Ltd. Mumbai F.No.01/83/162/376/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of SION for Sodium Lauryl Ether Sulphate (Active matter 69% Min.) by merger of three SIONs at Sl. No. A 2355, A 3479 and A 1739.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to advice the firm to follow SIONs at Sl. No. A 2355, A 3479 and A 1739 with General Note No. 3.

Case No C-21 ALC No.17/08 Dated 1.8.2007	M/s. Slugs India Ltd. F.No.01/83/162/447/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION in respect of Zinc Oxide covered against entry No. A-1206.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007

Case No C-22 ALC No.17/08 Dated 1.8.2007	M/s. Nav Bharat Metallic Oxide Industries Pvt.Ltd. F.No.01/83/162/249/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION in respect of Zinc Oxide covered against entry No. A-1206.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007

Case No C-23 ALC No.17/08 Dated 1.8.2007	M/s. DCW Ltd. Mumbai F.No.01/83/162/786/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 1092. a The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments, the Committee decided to call for the following information from the firm:-

1. Coal Base Power Plant indicating full consumption and calorific value.
2. Type of coal to be used along with their calorific Value..
3. Details of consumption of furnace oil used during the last 1 year showing calorific value of furnace oil.
4. Catalogue of power plant

Accordingly the case may be re-listed on 29.8.2007

Case No C-24 ALC No.17/08 Dated 1.8.2007	M/s. DCW Ltd. Mumbai F.No.01/83/162/782/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 1091.

1. Coal Base Power Plant indicating full consumption and calorific value.
2. Type of coal to be used along with their calorific Value..
3. Details of consumption of furnace oil used during the last 1 year showing calorific value of furnace oil.
4. Catalogue of power plant

Accordingly the case may be re-listed on 29.8.2007

Case No C-25 ALC No.17/08 Dated 1.8.2007	M/s. DCW Ltd. Mumbai F.No.01/83/162/787/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 1522.

1. Coal Base Power Plant indicating full consumption and calorific value.
2. Type of coal to be used along with their calorific Value..
3. Details of consumption of furnace oil used during the last 1 year showing calorific value of furnace oil.
4. Catalogue of power plant

Accordingly the case may be re-listed on 29.8.2007

Case No C-26	M/s. DCW Ltd. Mumbai
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ALC No.17/08 Dated 1.8.2007	F.No.01/83/162/783/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 1875.

1. Coal Base Power Plant indicating full consumption and calorific value.
2. Type of coal to be used along with their calorific Value..
3. Details of consumption of furnace oil used during the last 1 year showing calorific value of furnace oil.
4. Catalogue of power plant

Accordingly the case may be re-listed on 29.8.2007

Case No C-27 ALC No.17/08 Dated 1.8.2007	M/s. DCW Ltd. Mumbai F.No.01/83/162/7865AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 3140.

1. Coal Base Power Plant indicating full consumption and calorific value.
2. Type of coal to be used along with their calorific Value..
3. Details of consumption of furnace oil used during the last 1 year showing calorific value of furnace oil.
4. Catalogue of power plant

Accordingly the case may be re-listed on 29.8.2007

Case No C-28 ALC No.17/08 Dated 1.8.2007	M/s. DCW Ltd. Mumbai F.No.01/83/162/784/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 2197.

1. Coal Base Power Plant indicating full consumption and calorific value.
2. Type of coal to be used along with their calorific Value..
3. Details of consumption of furnace oil used during the last 1 year showing calorific value of furnace oil.
4. Catalogue of power plant

Accordingly the case may be re-listed on 29.8.2007

Case No D-5 ALC No.17/08 Dated 1.8.2007	M/s. Gujarat Glass (P) Ltd. F.No.01/82/162/917/AM07/DES-IV
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The Committee considered the case as per agenda for clarification regarding fixation of DEPB rate for the export product Glass Bottles)Non-Yellowish ping coloured Bottles) against SION at A-3016.

The Committee considered the case as per agenda and decided to call for actual data for actual consumption of various formers items. Accordingly the case may be re-listed on 29.8.2007.

Case No M-278 ALC No.17/08 Dated 1.8.2007	M/s. Tanfac Industries Ltd. F.No.01/83/50/1831/AM04/DES-IV RLA No. 04/24/40/163/AM04 Lic.No. 0410055497 Dt.30.3.2004.
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The Committee considered the subject Para 4.7 case as per agenda for refixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Dep'tt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/46/2004/Ch.II dated 29.7.2007

and decided to approve this case as under:-

Item of Export

Aluminium Fluoride -----1 kg.

Item of Import

- 1 Fluorspar Acid Grade----- 1.52 kg.
- 2 Aluminium Hydroxide----- 0.977 kg.
- 3 Sulphur -----0.625 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision ofNORMS COMMITTEE.

Case No M-279 ALC No.17/08 Dated 1.8.2007	M/s. Moraya Global Ltd. F.No.01/82/50/ 999/AM06/DES-IV RLA No. 03/95/40/1007/AM06 Lic.No. 0310357138 Dt. 28.11.2005.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/23/2006/Ch.II dated 21.5.2007 decided to approve this case as under:-

Item of Export

Indole Pure1 kg.
(purity minimum 99%)

Item of Import

Crude Indole..... 1.05 kg.
(purity maximum 97%)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision ofNORMS COMMITTEE

Case No M-280 ALC No.17/08 Dated 1.8.2007	M/s. Moraya Global Ltd. F.No.01/82/50/ 658/AM06/DES-IV RLA No. 03/24/40/1135/AM04 Lic.No. 0310227490 Dt. 26.9.2003.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to maintain status quo as there is no justification for enhancement.
The Committee also decided to inform the RLA for closing the case as per Para 4.7 with demand notice, if necessary.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision ofNORMS COMMITTEE.

Case No M-281 ALC No.17/08 Dated 1.8.2007	M/s. Moraya Global Ltd. F.No.01/82/162/ 327/AM02/DES-IV RLA No. 03/24/40/1434/AM02 Lic.No. 0310124563 Dt. 13.2.2002.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to maintain status quo as there is no justification for enhancement.

The Committee also decided to inform the RLA for closing the case as per Para 4.7 with demand notice, if necessary.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-282 ALC No.17/08 Dated 1.8.2007	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 1129/AM06/DES-IV RLA No. 03/94/40/857/AM06 Lic.No. 0310360108 Dt. 19.12.2006.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The decision annexed

Case No M-283 ALC No.17/08 Dated 1.8.2007	M/s. ELPPE Chemicals Pvt. Ltd. F.No.01/82/50/888/AM06/DES-IV RLA No. 03/94/40/418/AM07 Lic. No. 0310390805 Dt. 24.7.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for Central Excise Data from the firm. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 29.8.2007.

Case No M-284 ALC No.17/08 Dated 1.8.2007	M/s. EIH Ltd. Delhi F.No.01/82/50/705/AM07/DES-IV RLA No. 05/24/40/402/AM07 Lic. No. 0510188580 Dt. 10.8.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP, forwarded vide their U.O. No. nil dated 1.8.2007 decided to approve this case as under:-

Item of Export

Sl.No.	Export Item Name.	Qty
1	62/0- CATELOG ON LUMISILK-250GSM(+/-10%) RWOPT	9.975 MT
2	62/0- INVITATION CARD LUMISILK-250GSM(+/-10%) RWOPT	6.175 MT
3	62/0- BROCHURE ON LUMISILK-300GSM(+/-10%) RWOPT	8.075 MT
4	62/0- TOB BROCHURE ON LUMISILK-300GSM(+/-10%) RWOPT	15.2MT

Item of Import

Item of item will be allowed as applied for.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-285 ALC No.17/08 Dated 1.8.2007	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 36/AM07/DES-IV Lic.No. 0310369908 Dt. 24.8.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms for the export product Vaseline petroleum jelly. The firm was given Personal Hearing. The firm submitted all the documents regarding pending cases

The decision annexed

Case No M-286 ALC No.17/08 Dated 1.8.2007	M/s. ELPPE Chemicals Pvt. Ltd. F.No.01/82/50/367/AM06/DES-IV RLA No. 03/94/40/406/AM07 Lic. No. 0310338212 Dt. 7.7.2005.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to maintain status quo.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-287 ALC No.17/08 Dated 1.8.2007	M/s. ELPPE Chemicals Pvt. Ltd. F.No.01/82/50/780/AM06/DES-IV RLA No. 03/94/40/541/AM07 Lic. No. 0310395316 Dt. 21.8.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to maintain status quo.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-288 ALC No.17/08 Dated 1.8.2007	M/s. Glasstech Inds. F.No.01/82/50/1150/AM06/DES-IV RLA No. 03/94/40/1043/AM06 Lic. No. 0310360666 dt. 23.12.2005.
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The Committee reconsidered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DC(SSl). Accordingly the case may be re-listed on 29.8.2007

Case No M-289 ALC No.17/08 Dated 1.8.2007	M/s. Hindustan Lever Ltd. F.No.01/83/50/ 538/AM04/DES-IV RLA No. 03/24/40/961/AM04 Lic.No. 0310219753 Dt. 21.8.2004.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The decision annexed

Case No M-290 ALC No.17/08 Dated 1.8.2007	M/s. Ratnagiri Chemicals (P) Ltd. F.No.01/83/50/849/AM07/DES-IV RLA No. 03/95/40/953/AM07 Lic. No. 0310406357 dt. 2.11.2006.
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The Committee reconsidered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item and to read as “Veratrol (1,2 Dimethoxy Benzene)” in stead of “Veratrol 1,2 Dihydroxy Benzene (purity min. 99%)” as decided in NC decision dt. 3.1.2007.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-291 ALC No.17/08 Dated 1.8.2007	M/s. Moraya Global Ltd. F.No.01/82/50/ 1150/AM07/DES-IV RLA No. 03/95/40/862/AM07 Lic.No. 0310403907 Dt. 12.10.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/23/2006/Ch.II dated 24.4.2007 decided to approve this case as under:-

Item of Export

Ethyl Linalool1 kg.
(pure min. 99%)

Item of Import

Ethyl Linalool Technical..... 1.15 kg.
(purity 90% max.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-292 ALC No.17/08 Dated 1.8.2007	M/s. Ceradecor India Ltd. F.No.01/83/162/ 384/AM08/DES-IV RLA No. 05/24/40/196/AM07 Lic.No. 0510184640 Dt. 8.11.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/64/2006/Ch.II dated 9.7.2007 and decided to approve this case as under:-

Item of Export

Prepared Inorganic Pigment -----1 kg.
(containing : Zirconium oxide 53.5%)
(Made of Zirconium oxide, silica oxide
(sand) Cadmium Oxide, Sodium Sulphite,

Selenium Metal powder, Lithium Fluoride,
Potassium Carbonate, Glace Amylacee and Saggars Refractory materials)

Item of Import

- 1 Zirconium oxide ----- 0.870 kg.
- 2 silica oxide (sand) ----- 0.388 kg.
- 3 Cadmium Oxide -----0.104 kg.
- 4 Selenium Sulphite-----0.065 kg.
5. Selenium Metal powder-----0.027 kg.
6. Lithium Fluoride-----0.065 kg.
7. Potassium Carbonate-----0.0026 kg.
8. Glace Amylacee-----0.040 kg.
9. Saggars Refractory Materials-----0.058 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-293 ALC No.17/08 Dated 1.8.2007	M/s. Ceradecor India Ltd. F.No.01/83/50/ 202/AM06/DES-IV RLA No. 05/24/40/545/AM06 Lic.No. 0510173879 Dt. 6.1.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 29.8.2007.

Case No M-294 ALC No.17/08 Dated 1.8.2007	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 1129/AM06/DES-IV RLA No. 03/94/40/857/AM06 Lic.No. 0310360108 Dt. 19.12.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The decision annexed

Case No M-295 ALC No.17/08 Dated 1.8.2007	M/s. Rohan Dyes & Intermediate Ltd. F.No.01/83/50/ 666/AM07/DES-IV RLA No. 8/24/40/111/AM07 Lic.No. 0810058237 Dt. 20.7.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/105/2006/Ch.II dated 24.4.2007 and decided to approve this case as under:-

Item of Export

Reactive Blue 220 -----1 kg.

Item of Import

- 1 Ortho Anisidine ----- 0.523 kg.

- 2 Toluene ----- 0.588 kg.
- 3 Sodium Nitrite -----0.096 kg.
- 4 Copper Scrap-----0.107 kg.
(copper content 84%)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-296 ALC No.17/08 Dated 1.8.2007	M/s. Vigirom Chem (P) Ltd. F.No.01/83/50/ 669/AM05/DES-IV RLA No. 7/24/40/430/AM05 Lic.No. 0710034254 Dt. 22.11.2004.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and noted that the firm has completed export with duty paid material than they follow drawback rout.

Case No M-297 ALC No.17/08 Dated 1.8.2007	M/s. Monomer Chemical India Pvt. Ltd. F.No.01/82/50/1364/AM07/DES-IV RLA No. 03/95/40/1042/AM07 Lic. No. 0310410045 Dt. 29.11.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/155/2004/Ch.II dated 30.7.2007 and decided to approve this case as under:-

Item of Export

VAT Brwon 1 MD(N) -----1 kg.
(Dye content 29%)

Item of Import

- 1 VAT Brwon 1 crude----- 0.296 kg.
- 2 Sodium Lignin sulfonate ----- 0.610 kg.
- 3 Naphthalene Sulphonate Formaldehyde condensate-----0.150 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Annexure

The decision of Norms Committee meeting No. 17/08 dt. 1.8.2007 M/s. Hindustan Lever Ltd. (Hindustan Unilever Ltd.)

Shri V.kannan, GM (Exports) and their representative of the firm appeared for Personal Hearing today. The case was earlier represented before DG on 26.7.2007 and decision of the DG was communicated to Chairman of Norms Committee and Zonal Jt. DGFT, Mumbai. The firm has been declared defaulter by Zonal Jt. DGFT Mumbai due to pending EO and non closure of advance licenses issued to the firm. These are old cases and the firm has to pay duty and interest etc. upon receipt of demand notice from the office of the Zonal Jt. DGFT Mumbai.

In the personal hearing today, the firm has brought 9 pending cases of Adv. Lecences for discussion. These cases were discussed and following decision were taken.

1. Adv. Lic. No. 0310219753 dt. 21.8.2004

The firm has to furnish detailed clarification to TA.

2. Adv. Lic. No. 0310248676 dt. 21.1.2004
RLA File No.
HQ F.No. 01/82/50/1350/AM04/DES-IV

The Committee considered the case and decided to approve the case as per earlier decision taken by ALC in its meeting No. 15/07 dt. 12.7.2006 vide case no. B-457 in identical case.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

3. Adv. Lic. No. 0310360108 dt. 19.12.2005
RLA File No. 03/94/40/857/AM06
HQ F.No. 01/82/50/1129/AM06/DES-IV

The firm will furnish the details regarding TFM to Technical Authority in line with SION at A 1759 depending upon TFM contents in export products

4. Adv. Lic. No. 0310372534 dt. 22.3.2006
RLA File No. 03/94/40/1388/AM06
HQ F.No. 01/82/50/1503/AM06/DES-IV

The firm has to furnish details of export already made for calculating quantity of inputs by TA.

5. Adv. Lic. No. 0310369908 dt. 3.3.2006
RLA File No. 03/94/40/1263/AM06
HQ F.No. 01/82/50/36/AM07/DES-IV
6. Adv. Lic. No. 0310403037 dt. 9.10.2006
RLA File No. 03/94/40/671/AM07
7. Adv. Lic. No. 0310406383 dt. 2.11.2006
RLA File No. 03/94/40/845/AM07
8. Adv. Lic. No. 0310416783 dt. 22.1.2007
RLA File No. 03/94/40/1143/AM07
9. Adv. Lic. No. 0310425589 dt. 3.4.2007
RLA File No. 03/94/40/1518/AM07
HQ F.No. 01/82/50/1129/AM06/DES-IV

Sr. No. 5 to 9

The firm has to submit custom excise certified data for the year 2006-07 from Kandla where the unit was located earlier and production was done through batch process.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Officewise Statement

MEETING NUMBER : 17/83-ALC1/2007 MEETING DATE : 01.08.2007

1	Case No.:31/45/87-ALC1/2005	Party Name:SARA LEE HOUSEHOLD & BODY CARE INDIA PRIVATE LTD.,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Deferred
	HQ File :01/87/050/01323/AM06/	RLA File :04/24/040/00514/AM06/	Lic.No/Date:0410078385 02.02.2006	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 1.8.2007 from Deptt. of IPP . 1. % solid content in export. 2. % solid content in liquid wax and emulsifier. 3. Type of polymer 4. Production and consumption data for last 1 year year duly certified by Central Excise. Accordingly the case may be re-listed on 29.8.2007.			
2	Case No.:11/47/83-ALC1/2005	Party Name:UNIMERS INDIA LTD.,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00651/AM06/	RLA File :03/95/040/01192/AM06/	Lic.No/Date:0310365946 06.02.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/85/2005-PC.II dated 20.7.2007 and decided to approve this case as per SION A 2495 for grade H-521 but restricting the import item quantities to the applied quantity in case the quantity of any item exceeds the published one. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
3	Case No.:17/5/81-ALC2/2006	Party Name:SYNERGY MULTIBASE LIMITED,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/81/050/00012/AM07/	RLA File :03/95/040/01141/AM06/	Lic.No/Date:0310374727 04.04.2006	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of C&PC (PC. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied for with 4% wastage for this case only. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
4	Case No.:3/9/83-ALC1/2006	Party Name:VIC INDUSTRIES,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00045/AM07/	RLA File :17/24/040/00001/AM07/	Lic.No/Date:1710001290 13.04.2006	Defer Date:22.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.8.2007.			
5	Case No.:17/7/80-ALC2/2006	Party Name:NTF (INDIA) PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deferred and Re-indexed
	HQ File :01/80/050/00055/AM07/	RLA File :05/24/040/01050/AM06/	Lic.No/Date:0510180936 18.04.2006	Defer Date:01.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.8.2007.			
6	Case No.:17/15/83-ALC1/2006	Party Name:SREE KRISHNA STRAPPING & LABELS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00216/AM07/	RLA File :04/24/040/00686/AM06/	Lic.No/Date:0410081644 24.05.2006	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of C&PC (PC. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided not to allow high wastage since no size has been given. 5% wastage is allowed taking cue from SION at H-88. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

7	Case No.:18/15/83-ALC1/2006	Party Name:SREE KRISHNA STRAPPING & LABELS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00217/AM07/	RLA File :04/24/040/00064/AM07/	Lic.No/Date:0410081645 24.05.2006	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of C&PC (PC. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided not to allow high wastage since no size has been given. 5% wastage is allowed taking quo from SION at H-88. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.:38/15/83-ALC1/2006	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Deferred
	HQ File :01/83/050/00287/AM07/	RLA File :08/24/040/00060/AM07/	Lic.No/Date:0810057281 14.06.2006	Defer Date:22.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.8.2007.			
9	Case No.:4/20/83-ALC1/2006	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00321/AM07/	RLA File :03/95/040/00099/AM07/	Lic.No/Date:0310386180 22.06.2006	Defer Date:
	Decision : The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 19.7.2007 and decided to approve this case as under:- Item of Export PVC Stabilizer PA-804 ----- 1 kg. (Lead content : 38 +/- 1%) containing Tribasic Lead Sulphate: 25 +/- 1% Dibasic lead Stearate +Lead Stearate Mixture 42+/- 1% Paraffin Wax 28 +/-1% Item of Import 1. Lead Ingots -----0.380 kg. 2. Stearic Acid-----0.320 kg. (Stearic Acid content 50 +/-10% Stearic Acid+Palmitic acid content 90% min.) 3. Paraffin wax-----0.280 kg RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.			
10-	Case No.:16/18/83-ALC1/2006	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00341/AM07/	RLA File :17/24/040/00023/AM07/	Lic.No/Date:1710001364 27.06.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/254/2004-PC.II dated 31.1.2005 and decided to approve this case on repeat basis as under:- Item of Export Polyoxyethylene Polyoxypropylene Polyme (Venus P-2070)----- 1 MT Item of Import			

1. Polypropylene Glycol-2000 ----- 0.4753 MT
2. Ethylene Oxide ----- 0.4753 MT
3. Popylene Oxide ----- 0.0590 MT

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:1/24/83-ALC1/2006	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/00389/AM07/	RLA File :03/95/040/00279/AM07/	Lic.No/Date:0310388060 05.07.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/90/2007-PC.II dated 31.7.2007 and decided to approve this case as under:-

Item of Export

Stero PEG 200----- 1kg.

Item of Import

1. Diethylene Glycol----- 0.060 kg.
2. Ethylene Oxide ----- 0.940 kg.

Item of Export

Stero PEG 400----- 1kg.

Item of Import

1. Diethylene Glycol----- 0.250 kg.
2. Ethylene Oxide ----- 0.750 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/27/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/87/050/00357/AM07/	RLA File :03/94/040/00277/AM07/	Lic.No/Date:0310388067 05.07.2006	Defer Date:

Decision : The Committee considered the case as per the agenda for fixation of input output norms under Para 4.7 of HBP (Vol. 1). On the basis of the comments furnished by D/o C&PC(C-III) vide their Ref. No 14010/209/2002-CH-II dated 4.10.2005 the Committee decided to approve the case with the following norms:

SUPERSTAR MAINTENANCE SALT Containing 99% Chromic Acid.	1 KGS	Chromic Acid	990 GMS
TEKNOBRITE AZ 2098 M	1 LTR	Ralufon Nape 14-90 (2-Napthalenyl -3-Sulfopropyl Ether, Alkali Salt)	30 Gms
CUPRAMAX AC 2982	1 KGS	Raluplate C 82 (Propyl Sulfobetine Disulphite)	4 Gms
containing 0.40% Raluplate C82, 0.10% Tekno CAC 84 and 3% Copper Sulphate.		Tekno CAC-84 (synthetic organic dyestuff (basic dye)	1 Gms
		COPPER SULPHATE	30 Gms
CUPRAMAX AC 2983	1 KGS	Tekno CAC-84 (synthetic organic dyestuff (basic dye)	4.50 Gms
containing 0.45% Tekno CAC 84 and 2.50% Dicolloy CU E 100 Fold.		DICOLLOY CU E 100 FOLD	25 Gms
CUPRAMAX AC 2984	1 KGS	Raluplate C 82 (Propyl Sulfobetine	15 Gms

12			Disulphite)	
	containing 1.50% Raluplate C82, 0.20% Tekno CAC 84 and 2.5% Copper Sulphate.		Tekno CAC-84 (synthetic organic dyestuff (basic dye)	2 Gms
			COPPER SULPHATE	25 Gms
	TEKNOBRITE 1320	1 LTR	Niacin	252 Gms
	Containing 25.2% Niacin, 5% Ethylene Diamine, 17.5% Epichlorohydrin, 3% Imidazole, 0.6% Bayowet FT 248 Liquid 50% Solution, 4% Lugalvan G 35, 3% Sodium Gluconate, 0.2% Anisic Aldehyde and 21% Benzyl Chloride.		Ethylene Diamine	50 Gms
			Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	175 Gms
			Imidazole (Glyoxaline 1, 3 - Diazole)	30 Gms
			Bayowet FT 248 Liquid 50% Solution (Tetraethylammonium Perfluorooctylsulfonate)	6 Gms
			Lugalvan G 35 (Polyethyleneimine)	40 Gms
			Sodium Gluconate	30 Gms
			Anisic Aldehyde	2 Gms
			Benzyl Chloride	210 Gms
			Chromic Acid	990 Gms
	DECOREX CA SALT containing 99% Chromic Acid.	1 KGS		

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

13	Case No.:9/27/87-ALC1/2006		Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/87/050/00359/AM07/		RLA File :03/94/040/00356/AM07/	Lic.No/Date:0310388331 07.07.2006	Defer Date:
	Decision : The Committee considered the case as per the agenda for fixation of input output norms under Para 4.7 of HBP(Vol. 1). On the basis of the comments furnished by D/o C&PC(C-III) vide their Ref. No 14010/209/2002-CH-II dated 4.10.2005 the Committee decided to approve the case with the following norms:				
	CUPRAMAX AC 2683 S-2.5X	1 LTR	Tekno CAC-84 (synthetic organic dyestuff (basic dye)	12 Gms	
	Containing 1.2%, Tekno CAC 84 and 7% Dicolloy CU E 100 Fold.		Dicolloy CU E 100 Fold (Benzyl - Diethylenetriamin - Chloride)	70 Gms	

CUPRAMAX AC 2684 S-5X	1 LTR	Raluplate C 82 (Propyl Sulfobetene Disulphite)	150 Gms	
Containing 15% Raluplate C 82 and 1% Tekno CAC 84.		Tekno CAC-84 (synthetic organic dyestuff (basic dye)	10 Gms	

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

14	Case No.:15/27/87-ALC1/2006		Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/87/050/00391/AM07/		RLA File :03/94/040/00405/AM07/	Lic.No/Date:0310390596 21.07.2006	Defer Date:
	Decision : The Committee considered the case as per the agenda for fixation of input output norms under Para 4.7 of HBP(Vol. 1). On the basis of the comments furnished by D/o C&PC(C-III) vide their Ref. No 14010/209/2002-CH-II dated 4.10.2005 the Committee decided to approve the case with the following norms:				
	DURAX A 211	1 LTR	Sodium Sulphite	122 Gms	
	containing 12.2% Sodium Sulphite, 8.6% Allyl Chloride and 9.5% Sodium Saccharine.		Allyl Chloride (3-Chloropropene)	86 Gms	

			Sodium Saccharine	95 Gms	
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DURAX B 212	1 LTR	Raluplate SP2 (3- Sulfopropyl)-Pyridinium- Betaine	135 Gms	
13.5% Raluplate SP2, 2.6% Propargyl Alcohol, 6.5% Butynediol, 6.9% Ethylene Oxide, 6.1% Sodium Sulphite and 4% Allyl Chloride.		Propargyl Alcohol (Prop -2-YN-1-OL)	26 Gms	
		Butynediol (2-Butyne-1, 4-Diol)	65 Gms	
		Ethylene Oxide	69 Gms	
		Sodium Sulphite	61 Gms	

		Allyl Chloride (3-Chloropropene)	40 Gms	
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE			
15	Case No.:38/22/83-ALC1/2006	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Deferred
	HQ File :01/83/050/00471/AM07/	RLA File :05/24/040/00342/AM07/	Lic.No/Date:0510187336 24.07.2006	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 29.8.2007.			
16	Case No.:3/26/83-ALC1/2006	Party Name:SIDDHARTH CORE BOARDS LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Deferred
	HQ File :01/83/050/00499/AM07/	RLA File :31/24/040/00141/AM07/	Lic.No/Date:3110025824 02.08.2006	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 29.8.2007.			
19	Case No.:30/23/81-ALC2/2006	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Deferred
	HQ File :01/81/050/00346/AM07/	RLA File :05/24/040/00354/AM07/	Lic.No/Date:0510188398 07.08.2006	Defer Date:29.08.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.The representative of PC. Division stated that the information had been called for from the firm vide letter dated 20.7.07 and that reply is awaited.The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 29.8.2007.			
18	Case No.:34/23/83-ALC1/2006	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00515/AM07/	RLA File :03/95/040/00465/AM07/	Lic.No/Date:0310392830 03.08.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/90/2007-PC.II dated 31.7.2007 and decided to approve this case as under:- Item of Export Stero PEG 2000----- 1kg. Item of Import 1. Diethylene Glycol----- 0.060 kg. 2. Ethylene Oxide ----- 0.940 kg. Item of Export Stero PEG 400----- 1kg. Item of Import 1. Diethylene Glycol----- 0.250 kg. 2. Ethylene Oxide ----- 0.750 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
17	Case No.:30/23/83-ALC1/2006	Party Name:SURYODAY BLENDING PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00505/AM07/	RLA File :03/95/040/00501/AM07/	Lic.No/Date:0310392749 02.08.2006	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of C&PC (PC. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the with 1% wastage for this case only.			
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:16/26/83-ALC1/2006	Partv Name:UNIMERS INDIA LTD..	Meet No/Date:17/83-ALC1/2007	Status:Case Approved

20			01.08.2007	
	HQ File :01/83/050/00600/AM07/	RLA File :03/95/040/00453/AM07/	Lic.No/Date:0310397600 31.08.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/85/2005-PC.II dated 20.7.2007 and decided to approve this case as per SION A 2104 for grade H-525 but restricting the import item quantities to the applied quantity in case the quantity of any item exceeds the published one. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
21	Case No.:14/28/83-ALC1/2006	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Deferred
	HQ File :01/83/050/00635/AM07/	RLA File :03/95/040/00335/AM07/	Lic.No/Date:0310398493 07.09.2006	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			
22	Case No.:15/28/83-ALC1/2006	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Deferred
	HQ File :01/83/050/00636/AM07/	RLA File :03/95/040/00330/AM07/	Lic.No/Date:0310398495 07.09.2006	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			

	Case No.:27/26/83-ALC1/2006	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Deferred
	HQ File :01/83/050/00656/AM07/	RLA File :03/95/040/00642/AM07/	Lic.No/Date:0310399067 12.09.2006	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided call for Central Excise Data. Accordingly the case may be re-listed on 29.8.2007.			
	Case No.:6/32/83-ALC1/2006	Party Name:UNIVERSAL FORME INDIA PVT. LTD.,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Deferred
	HQ File :01/83/050/00672/AM07/	RLA File :04/24/040/00229/AM07/	Lic.No/Date:0410084251 14.09.2006	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.8.2007.			
	Case No.:19/30/83-ALC1/2006	Party Name:RENUKA GLASS DESIGNERS PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Deferred
	HQ File :01/83/050/00702/AM07/	RLA File :03/95/040/00766/AM07/	Lic.No/Date:0310400476 21.09.2006	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 29.8.2007.			
	Case No.:2/34/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Rejected
	HQ File :01/83/050/00699/AM07/	RLA File :04/24/040/00120/AM07/	Lic.No/Date:0410084382 21.09.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:13/36/83-ALC1/2006	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Deferred
	HQ File :01/83/050/00773/AM07/	RLA File :03/95/040/00576/AM07/	Lic.No/Date:0310402842 06.10.2006	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 29.8.2007.			
	Case No.:1/35/85-ALC3/2006	Partv Name:ROY INTERNATIONAL	Meet No/Date:17/83-	Status: Transferred to

		ALC1/2007 01.08.2007	Different Section
HQ File :01/85/050/00140/AM07/	RLA File :10/81/040/00031/AM07/	Lic.No/Date:1010024556 09.10.2006	Defer Date:
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III since it is textile item.			
Case No.:23/31/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Deferred
HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			
Case No.:26/31/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Deferred
HQ File :01/83/050/00797/AM07/	RLA File :05/24/040/00463/AM07/	Lic.No/Date:0510192659 13.10.2006	Defer Date: 29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			
Case No.:24/31/83-ALC1/2006	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/00794/AM07/	RLA File :03/95/040/00416/AM07/	Lic.No/Date:0310404268 16.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/80/2005-PC.II dated 26.5.2005 decided to approve this case on repeat basis as under:- Item of Export Butyl Acrylate & Styrene Monomer Copolymer Emulsion Having Solids 50+/- 1% Stabilised By Emulsifiers (Pidicryl 7400).....1 kg. Item of Import 1 Butyl Acrylate-----0.202 kg. 2 Styrene-----0.125 kg. 3 Potassium Persulphate-----0.003 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
Case No.:8/33/83-ALC1/2006	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Transferred to Different Section
HQ File :01/83/050/00817/AM07/	RLA File :03/95/040/00837/AM07/	Lic.No/Date:0310405369 24.10.2006	Defer Date:
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it is drug item.			
Case No.:25/36/83-ALC1/2006	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Rejected
HQ File :01/83/050/00832/AM07/	RLA File :05/24/040/00619/AM07/	Lic.No/Date:0510193406 30.10.2006	Defer Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by this office.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/35/83-ALC1/2006	Party Name: POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status: Case Approved
HQ File :01/83/050/00833/AM07/	RLA File :03/95/040/00626/AM07/	Lic.No/Date:0310405842 30.10.2006	Defer Date:

Decision :The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 31.7.2007 and decided to approve this case as under:-

Item of Export

PVC Stabilizer PA-8006-I ----- 1 kg.
(Lead content : 38 +/-1%)
containing
Tribasic Lead Sulphate: 23 +/-2%
Dibasic lead Stearate +Lead Stearate Mixture 43+/- 1%
Paraffin Wax 36 +/- 1%

Item of Import

1. Litharge -----0.409 kg.
2. Stearic Acid-----0.270 kg.
(Stearic Acid content 50 +/- 10%
Stearic Acid + Palmitic acid content 90% min.)
3. Paraffin wax-----0.360 kg

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

Case No.:6/35/83-ALC1/2006	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status: Case Approved
HQ File :01/83/050/00834/AM07/	RLA File :03/95/040/00731/AM07/	Lic.No/Date:0310405849 30.10.2006	Defer Date:

Decision :The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 31.7.2007 and decided to approve this case as under:-

Item of Export

PVC Stabilizer PA 801 (Leade content 30+/-1%):-----1 kg.
containing
Dibasic lead Stearate+Lead stearate Mixture 72 +/-1%
Lead stearate 30 +/-1%
Paraffin Wax 20 +/-1%
Bisphenol-A 5%
Trimethylol Propane 2.6%

Item of Import

1.Litharge -----0.321 kg.
2.Stearic Acid-----0.458 kg.
(Stearic Acid content 50 +/- 10%

Stearic Acid+Palmitic acid content 90% min.)

3. Paraffin wax-----0.200 kg

4. Bisphenol-A-----0.050 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

Case No.:25/35/81-ALC2/2006	Party Name:VALEO FRICTION MATERIALS INDIA LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status: Case Deferred
HQ File :01/81/050/00616/AM07/	RLA File :04/24/040/00300/AM07/	Lic.No/Date:0410085395 08.11.2006	Defer Date:29.08.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 29.8.2007.

Case No.:11/35/83-ALC1/2006	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/00893/AM07/	RLA File :03/95/040/00926/AM07/	Lic.No/Date:0310407368 09.11.2006	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/135/2004/Ch.II dated 30.9.2004 decided to approve this case on repeat basis as under:-

Item of Export

Trichloro-2,2,2-Trifluoro Ethane (R113a) -----1 kg.

Item of Import

1 Fluorspar ----- 0.792 kg.

2 Perchloro Ethylene----- 0.932 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/39/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/87/050/00723/AM07/	RLA File :03/94/040/00877/AM07/	Lic.No/Date:0310407799 13.11.2006	Defer Date:

Decision :The Committee considered the case as per agenda and decide

Case No.:8/37/83-ALC1/2006	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/00923/AM07/	RLA File :03/95/040/01011/AM07/	Lic.No/Date:0310408234 15.11.2006	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (PC.II.. Div.) forwarded vide their U.O. No. 46013/33/2006- PC.II dated 26.12.2006 decided to approve this case with 5% wastage on repeat basis			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:16/43/87-ALC1/2006	Party Name:ARCHIES LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Rejected
HQ File :01/87/050/00779/AM07/	RLA File :05/24/040/00676/AM07/	Lic.No/Date:0510195454 30.11.2006	Defer Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by this office.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:15/44/83-ALC1/2006	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01029/AM07/	RLA File :03/95/040/00556/AM07/	Lic.No/Date:0310412434 18.12.2006	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/65/2005-PC.II dated 20.4.2007 and decided to approve this case as under:-

Item of Export

Styrene Acrylate Copolymer in powder form (Kondicryl PRL 80)-----5200 kg.

Item of Import

1 Styrene-----0.341 kg.

2 Isobutyl Methacrylate-----0.591 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/43/83-ALC1/2006	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01031/AM07/	RLA File :03/95/040/00917/AM07/	Lic.No/Date:0310412436 18.12.2006	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/65/2005-PC.II dated 20.4.2007 and decided to approve this case as under:-

Item of Export

Styrene & Butadiene Copolymer Latex with----- 1 kg.
Solids 47+/- 1% (Pidisar CC847E)

Item of Import

1 Styrene-----0.276.

2 Butadiene -----0.142.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/40/83-ALC1/2006	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01044/AM07/	RLA File :03/95/040/00775/AM07/	Lic.No/Date:0310412848 20.12.2006	Defer Date:

Decision :The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 31.7.2007 and decided to approve this case as under:-

Item of Export

PVC Stabilizer PA 801 LLT (Leade content 30+/-1%):-----1 kg.
containing
Dibasic lead Stearate+Lead stearate Mixture 72 +/-1%
Lead stearate 30 +/-1%
Paraffin Wax 20 +/-1%
Bisphenol-A 5%
Trimethylol Propane 2.6%

Item of Import 1.Litharge -----0.321 kg. 2.Stearic Acid-----0.458 kg. (Stearic Acid content 50 +/- 10% Stearic Acid+Palmitic acid content 90% min.) 3. Paraffin wax-----0.200 kg 4. Bisphenol-A-----0.050 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.					
Case No.:1/17/83-ALC1/2007		Party Name:NEULAND LABORATORIES LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed	
HQ File :01/83/050/01047/AM07/		RLA File :09/24/040/00361/AM07/	Lic.No/Date:0910028737 21.12.2006	Defer Date:29.08.2007	
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.Accordingly the case may be re-listed on 29.8.2007.					
Case No.:18/44/83-ALC1/2006			Party Name:SYNERGY NATURAL CARES	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Rejected
HQ File :01/83/050/01048/AM07/			RLA File :05/24/040/00777/AM07/	Lic.No/Date:0510196593 21.12.2006	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 16.4.2007 issued by the Deptt. of C&PC (PC. Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.					
Case No.:21/44/83-ALC1/2006		Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed	
HQ File :01/83/050/01060/AM07/		RLA File :03/95/040/01119/AM07/	Lic.No/Date:0310413403 22.12.2006	Defer Date:29.08.2007	
Decision :The Committee considered the case as per agenda and decided to call for Central Excise data from the firm. Accordingly the case may be re-listed on 29.8.2007.					
47	Case No.:23/44/83-ALC1/2006		Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/01063/AM07/		RLA File :03/95/040/00525/AM07/	Lic.No/Date:0310413474 22.12.2006	Defer Date:
	Decision :The Committee considered the case as per agenda. The representative of C&PC (PC. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied for with 1% wastage. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
Case No.:36/44/83-ALC1/2006			Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01090/AM07/			RLA File :03/95/040/00824/AM07/	Lic.No/Date:0310414315 03.01.2007	Defer Date:
Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/65/2005-PC.II dated 7.4.2006 and decided to approve this case as under:- Item of Export Aqueous Solution Polymer consisting of----- 1 kg. Acrylic Acid Polymer with solid content 40+/-1% (Pidicryl 6250) Item of Import Acrylic Acid-----0.260 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.					
Case No.:42/44/83-ALC1/2006		Party Name:SARAF CHEMICALS LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Rejected	
HQ File :01/83/050/01098/AM07/		RLA File :03/95/040/01229/AM07/	Lic.No/Date:0310414712 05.01.2007	Defer Date:	
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 12.4.2007 issued by the Deptt. of C&PC (PC. Div.)					

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE			
Case No.:45/44/83-ALC1/2006	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01102/AM07/	RLA File :03/95/040/00993/AM07/	Lic.No/Date:0310414766 05.01.2007	Defer Date:
Decision : The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 31.7.2007 and decided to approve this case as under:- Item of Export PVC Stabilizer PA-804 ----- 1 kg. (Lead content : 38 +/- 1%) containing Tribasic Lead Sulphate: 25 +/- 1% Dibasic lead Stearate +Lead Stearate Mixture 42+/- 1% Paraffin Wax 28 +/- 1% Item of Import 1. Litharge -----0.407 kg. 2. Stearic Acid-----0.320 kg. (Stearic Acid content 50 +/- 10% Stearic Acid+Palmitic acid content 90% min.) 3. Paraffin wax-----0.280 kg RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.			
Case No.:46/44/83-ALC1/2006	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01103/AM07/	RLA File :03/95/040/00422/AM07/	Lic.No/Date:0310414792 05.01.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/65/2005-PC.II dated 7.4.2006 and decided to approve this case as under:- Item of Export Synthetic Binder having solid content of 11% Minimum ----- 1 kg. in an Aqueous Base (Fevicol DDL) Item of Import Poly Vinyl Alcohol-----0.107 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
Case No.:47/44/83-ALC1/2006	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Rejected
HQ File :01/83/050/01104/AM07/	RLA File :03/95/040/00994/AM07/	Lic.No/Date:0310414795 05.01.2007	Defer Date:
Decision : The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 31.7.2007 and decided to not recommend for fixation of adhoc norms as the party has not given the composition of the export product. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.			
Case No.:48/44/83-ALC1/2006	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HO File :01/83/050/01105/AM07/	RLA File :03/95/040/01059/AM07/	Lic.No/Date:0310414805	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/65/2005-PC.II dated 9.6.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Butyl Acrylate & Acrylonitrile Copolymer
Emulsion Having Solids 45+/- 1% Stabilised
By Emulsifiers (Pidicryl 8400 Subject) 1 kg.

Item of Import

1 Butyl Acrylate-----0.3880 kg.
2 Acrylamide-----0.0130 kg.
3 Acrylonitrile -----0.0520 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:49/44/83-ALC1/2006	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01107/AM07/	RLA File :03/95/040/01106/AM07/	Lic.No/Date:0310414816 05.01.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/65/2005-PC.II dated 20.4.2007 and decided to approve this case as under:-

Item of Export

Styrene Acrylate Copolymer in powder form (Kondicryl PRL 80)-----5200 kg.

Item of Import

1 Styrene-----0.341 kg.
2 Isobutyl Methacrylate-----0.591 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:55/44/83-ALC1/2006	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status: Case Approved
HQ File :01/83/050/01125/AM07/	RLA File :03/95/040/01039/AM07/	Lic.No/Date:0310414855 08.01.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/65/2005-PC.II dated 7.4.2006 and decided to approve this case as under:-

Item of Export

Synthetic Binder having solid content of 11% Minimum ----- 1 kg.
in an Aqueous Base (Fevicol DDL)

Item of Import

Poly Vinyl Alcohol-----0.107 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:60/44/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/01147/AM07/	RLA File :03/95/040/01222/AM07/	Lic.No/Date:0310415018 08.01.2007	Defer Date:29.08.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.

Case No.:51/44/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Rejected
HQ File :01/83/050/01112/AM07/	RLA File :04/24/040/00394/AM07/	Lic.No/Date:0410086806 09.01.2007	Defer Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by this office.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:63/44/83-ALC1/2006	Party Name:W AXOILS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/01158/AM07/	RLA File :03/95/040/01099/AM07/	Lic.No/Date:0310415374 10.01.2007	Defer Date:22.08.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 22.8.2007.

Case No.:64/44/83-ALC1/2006	Party Name:QUEST INTERNATIONAL INDIA LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/01166/AM07/	RLA File :03/95/040/01264/AM07/	Lic.No/Date:0310415578 11.01.2007	Defer Date:29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			

Case No.:58/44/83-ALC1/2006	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01131/AM07/	RLA File :17/24/040/00069/AM07/	Lic.No/Date:1710001514 12.01.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/254/2004-PC.II dated 19.7.2007 and decided to approve this case as under:- Item of Export Venus 6080 (Polyoxyethylene Polyoxypropylene Polymer)-----1 kg. Item of Import 1. Ethylene Oxide ----- 0.8100 kg. 2. Polypropylene Glycol-2000-----0.1416 kg. 3. Popylene Oxide ----- 0.0604 kg.			

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/48/87-ALC1/2006	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/87/050/00895/AM07/	RLA File :31/24/040/00353/AM07/	Lic.No/Date:3110027840 16.01.2007	Defer Date: 29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 1.8.2007 from Deptt. of IPP . 1. Details of indigenous input along with their quantity. Accordingly the case may be re-listed on 29.8.2007.			

Case No.:4/50/83-ALC1/2006	Party Name:STP LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/01146/AM07/	RLA File :02/24/040/00295/AM07/	Lic.No/Date:0210097395 18.01.2007	Defer Date:29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 29.8.2007.			

Case No.:2/17/83-ALC1/2007	Party Name:WOCKHARDT LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Transferred to Different Section
HQ File :01/83/050/01201/AM07/	RLA File :03/95/040/01293/AM07/	Lic.No/Date:0310417135 24.01.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it is drug item.			
Case No.:3/46/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/01172/AM07/	RLA File :04/24/040/00416/AM07/	Lic.No/Date:0410087161 25.01.2007	Defer Date:29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 29.8.2007.			
Case No.:4/46/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/01173/AM07/	RLA File :04/24/040/00417/AM07/	Lic.No/Date:0410087162 25.01.2007	Defer Date:29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 29.8.2007.			

Case No.:2/1/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01196/AM07/	RLA File :03/95/040/00533/AM07/	Lic.No/Date:0310417537 29.01.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No.46011/66/2005/PCII dated 7.6.2007 and decided to approve this case as under:- Item of Export Ethylene Vinyl Acetate(EVA) Polymer based----- 1 kg. Adhsives in Solid form having EVA 35+/-2% & 38+/- 2% Hydrocarbon Resin (Fevicol SA 777)			

Item of Import			
1. Ethylene Vinyl Acetate -----0.354 kg. 2. Hydrocarbon Resin-----0.384 kg.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
Case No.:6/2/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01195/AM07/	RLA File :03/95/040/00923/AM07/	Lic.No/Date:0310417536 29.01.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/65/2005-PC.II dated 7.4.2006 decided to approve this case as under:- Item of Export Styrene & Butadiene Copolymer Emulsion With Solids 50% +/- 1% (Pidistal CC801) -----1 kg.			
Item of Import 1 Styrene-----0.2291 kg. 2 Acrylonitrile-----0.0142 kg. 3 Acrylamide-----0.0122 kg			
RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
Case No.:15/50/83-ALC1/2006	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01191/AM07/	RLA File :02/24/040/00302/AM07/	Lic.No/Date:0210097700 02.02.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting dt. 18.7.2007			
Case No.:2/9/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/01259/AM07/	RLA File :05/24/040/00946/AM07/	Lic.No/Date:0510199601 15.02.2007	Defer Date:29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 29.8.2007.			
Case No.:3/17/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/01258/AM07/	RLA File :05/24/040/00945/AM07/	Lic.No/Date:0510199599 15.02.2007	Defer Date:29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 4.7.2007 from Deptt. of IPP . 1. Nett weight of each export product. 2. Qty of various Import raw material required for each of export product. 3. Copy of approved formulation under Drug & cosmetics Act. 4. Calculation sheet to arrive at the qty. of imported input.			
Accordingly the case may be re-listed on 29.8.2007.			
Case No.:11/2/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01274/AM07/	RLA File :03/95/040/01436/AM07/	Lic.No/Date:0310420742 23.02.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2007/Ch.III dated 30.7.2007 and decided to approve this case as under:- Item of Export			

Textile Auxiliaries Neutrox----- 1 kg.
NBL/BLN/XLN containing
47.5% Cellulase Enzyme
and 8.4% surfactant
Item of Import

1 Cellulase Enzyme -----0.475 kg.
2 surfactant-----0.084 kg.
(ethoxylates of tridecyl
alocohol, Oleyl Cetyl
Alcohol, Cetostearyl Alcohol.)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/1/83-ALC1/2007	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Rejected
HQ File :01/83/050/01282/AM07/	RLA File :04/24/040/00455/AM07/	Lic.No/Date:0410087944 27.02.2007	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by this office.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:32/50/83-ALC1/2006	Party Name:RALLIS INDIA LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01316/AM07/	RLA File :03/95/040/01451/AM07/	Lic.No/Date:0310422078 06.03.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/70/2006-PC.II dated 26.12.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Polyetherketoneketone 60/40-----1 kg.

Item of Import

1. Terephthaloylchloride----- 0.489 kg.
2. Isophthaloyl Chloride----- 0.304 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/7/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re- indexed
HQ File :01/83/050/01338/AM07/	RLA File :03/95/040/01299/AM07/	Lic.No/Date:0310422929 13.03.2007	Defer Date:29.08.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.

Case No.:5/9/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/01340/AM07/	RLA File :05/24/040/01001/AM07/	Lic.No/Date:0510201014 14.03.2007	Defer Date:29.08.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 1.8.2007 from Deptt. of IPP .

1. weight of export product and type of cosmetic..
2. Copy of approved formulation under Drug & cosmetics Act.

Accordingly the case may be re-listed on 29.8.2007

Case No.:4/17/83-ALC1/2007	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01363/AM07/	RLA File :03/95/040/01562/AM07/	Lic.No/Date:0310423934 21.03.2007	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			
Case No.:5/17/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/01365/AM07/	RLA File :03/95/040/01592/AM07/	Lic.No/Date:0310424017 22.03.2007	Defer Date: Date:29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 29.8.2007.			
Case No.:7/9/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01369/AM07/	RLA File :03/95/040/01202/AM07/	Lic.No/Date:0310424249 23.03.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/37/2007/Ch.II dated 3.7.2007 and decided to approve this case as under:- Item of Export 1-Chloro-2-Nitrobenzene ----- 1 kg. 4-Acide Sulfonique(3 Methoxy) Propylamdie. Item of Import 1 Ortho Nitro Chloro Benzene----- 0.850 kg. 2 3-Methoxy Propylamdie ----- 0.374 kg. 3 Dimethyl Formamide-----1.500 kg. 4. Caustic Soda Flakes-----0.250 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
Case No.:11/4/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:17/83-ALC1/ 2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/01389/AM07/	RLA File :10/24/040/00136/AM07/	Lic.No/Date:1010026167 30.03.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting dt. 18.7.2007			

Case No.:6/17/83-ALC1/2007	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:17/83-ALC1/ 2007 01.08.2007	Status:Case Rejected
HQ File :01/83/050/00025/AM08/	RLA File :03/95/040/01462/AM07/	Lic.No/Date:0310425416 02.04.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the request of the firm as the central excise data submitted by the firm is vague since description of Export in the application does not match with item of manufacturing indicated in the certificate also no specific name of raw materials have been mentioned in the above certificate. It is not possible to work out the quantity asked for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			
Case No.:8/9/83-ALC1/2007	Party Name:SLUGS INDIA LIMITED	Meet No/Date:17/83-ALC1/ 2007 01.08.2007	Status:Deffered and Re-indexed

HQ File :01/83/050/00022/AM08/	RLA File :03/95/040/00999/AM07/	Lic.No/Date:0310425388 02.04.2007	Defer Date:29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007			
Case No.:7/17/83-ALC1/2007	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Transferred to Different Section
HQ File :01/83/050/00035/AM08/	RLA File :03/95/040/01591/AM07/	Lic.No/Date:0310425625 04.04.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it is drug item.			
Case No.:10/17/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Transferred to Different Section
HQ File :01/83/050/00073/AM08/	RLA File :03/95/040/00011/AM08/	Lic.No/Date:0310425948 09.04.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it is drug item.			
Case No.:8/17/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/00052/AM08/	RLA File :03/95/040/01601/AM07/	Lic.No/Date:0310425914 09.04.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/154/2005/Ch.II dated 29.12.2005 and decided to approve this case on repeat basis as under:- Item of Export 2,4-Dichloro Aniline-----1 kg. Item of Import 1 Meta Dichloro Benzene-----1.172 kg. 2 Formic Acid-----0.057 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
Case No.:9/17/83-ALC1/2007	Party Name:T V ISMAIL HAJI & CO	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/00066/AM08/	RLA File :07/24/040/00762/AM07/	Lic.No/Date:0710051136 09.04.2007	Defer Date:29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 1.8.2007 from Deptt. of IPP . 1. Thickness of both import item. 2. Calculation sheet to arrive at the qty. of Raw Material asked for. Accordingly the case may be re-listed on 29.8.2007.			
Case No.:11/17/83-ALC1/2007	Party Name:CENTURY ENKA LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/00093/AM08/	RLA File :03/94/040/01476/AM07/	Lic.No/Date:0310426203 10.04.2007	Defer Date:29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.8.2007.			
Case No.:10/13/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/00134/AM08/	RLA File :05/24/040/00046/AM08/	Lic.No/Date:0510202650 18.04.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/60/2006-Ch.II dated 31.7.2007 decided to approve the case as under:			

Item of Export

Automobile Exhaust -----1 No.

Catalyst consisting of Ceramic Substrate

Impregnated with Palladium and Rhodium

Size: 118.41 mm dia x

36.3 mm Containing:

Palladium : 1.0667 gm

Rhodium: 0.1185 gram

Item of Import

1. Relevant Ceramic -----1 No.

Substrate Size: 118.41 mm dia x 36.3 mm

2. Palladium as Palladium Nitrate----- 1.066 gm

3. Rhodium as Rhodium Nitrate----- 0.1185 gm

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/17/83-ALC1/2007	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/00136/AM08/	RLA File :05/24/040/00990/AM07/	Lic.No/Date:0510202658 18.04.2007	Defer Date:29.08.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 1.8.2007 from Deptt. of IPP .

1. weight of export product and nett content of Paper board and polyester lamination firm in export.
2. Bifurcation in the qty. and GSM of coated and uncoated paper.

Accordingly the case may be re-listed on 29.8.2007.

Case No.:15/17/83-ALC1/2007	Party Name:SHYAM CHEM IMPEX,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/00140/AM08/	RLA File :07/24/040/00892/AM07/	Lic.No/Date:0710051312 18.04.2007	Defer Date:29.08.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007

Case No.:12/9/83-ALC1/2007	Party Name:VICTORY CHEMICALS	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status : Case Rejected
HQ File :01/83/050/00146/AM08/	RLA File :03/95/040/01386/AM07/	Lic.No/Date:0310427270 19.04.2007	Defer Date:

Decision :The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/72/2006-Ch.II dated 31.7.2007 and decided not to recommend for fixation of adhoc norms as the party has not given the literature in support of the process has been given.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

Case No.:16/17/83-ALC1/2007	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/00150/AM08/	RLA File :05/24/040/00048/AM08/	Lic.No/Date:0510202682 19.04.2007	Defer Date:29.08.2007

Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PC. Division stated that the

information had been called for from the firm vide letter dated 20.7.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 29.8.2007.			
Case No.:13/17/83-ALC1/2007	Party Name:POWER ADDITTIVES (INDIA) PVT. LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status :Deferred and Re-indexed
Q File :01/83/050/00181/AM08/	RLA File :03/95/040/01368/AM07/	Lic.No/Date:0310427729 24.04.2007	Defer Date:12.09.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			
Case No.:17/17/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status :Deferred and Re-indexed
Q File :01/83/050/00189/AM08/	RLA File :03/95/040/00029/AM08/	Lic.No/Date:0310427840 25.04.2007	Defer Date:01.08.2007
Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/188/2001-Ch.III dated 21.6.2007 and decided to approve the case as under: Item of Export Terol 1202 CI----- 1Kg. Lauryl Alcohol Moles ethoxylaes Item of Import Lauryl Alcohol----- 0.673 kg. Ethylene Oxide -----0.318 kg. The LA concerned may take necessary action under Para 4.7 of HBP as per above decision of FORMS COMMITTEE.			
Case No.:11/13/83-ALC1/2007	Party Name: QUEST INTERNATIONAL INDIA LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deferred and Re-indexed
HQ File :01/83/050/00199/AM08/	RLA File :03/95/040/00042/AM08/	Lic.No/Date:0310427999 26.04.2007	Defer Date:29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 29.8.2007.			
Case No.:18/17/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status :Case Approved
HQ File :01/83/050/00195/AM08	RLA File :10/24/040/00156/AM07/	Lic.No/Date:1010026325 26.04.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/145/2004-Ch.III dated 30.11.2004 and decided to approve the case on repeat basis as under: Item of Export Catalyst C11-18-01 -----1Kg. Containing ZnO=58±3% CuO=20±2% Al2O3 =10-13% Item of Import			

1. Zinc ----- 0.440 kg.
2. Copper ----- 0.150 kg.
3. Alumina Powder -----0.100 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:19/17/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/00196/AM08/	RLA File :10/24/040/00157/AM07/	Lic.No/Date:1010026326 26.04.2007	Defer Date:

Decision :The Committee considered the case as per the agenda for fixation of input output norms under Para 4.7 of HBP(Vol. 1). On the basis of the written comments furnished by D/o C&PC(Ch-III) vide their Ref. No 14010/32/2004-Ch-II dated 10.3.2005 the Committee decided to approve the case on repeat basis with the following norms for the purpose of para 4.7 of HBP:

Item of Export

Carrier CS 303 LDP ----- 1 kg

Containing:

- (i) Calcined alumina 80.5% min.
- (ii) Special Grade Alumina : 14% min

Item of Import

Special Grade Alumina -----0.147 kg

(moisture 25%)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:12/13/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/00212/AM08/	RLA File :02/24/040/00019/AM08/	Lic.No/Date:0210100365 27.04.2007	Defer Date:29.08.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 29.8.2007.

Case No.:20/17/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/00222/AM08/	RLA File :05/24/040/01077/AM07/	Lic.No/Date:0510203060 27.04.2007	Defer Date:29.08.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.

Case No.:16/9/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/00241/AM08/	RLA File :03/94/040/00101/AM08/	Lic.No/Date:0310428559 03.05.2007	Defer Date:29.08.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 29.8.2007.

Case No.:21/17/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/00235/AM08/	RLA File :03/95/040/01360/AM07/	Lic.No/Date:0310428507 03.05.2007	Defer Date:29.08.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.

Case No.:22/17/83-ALC1/2007	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
HQ File :01/83/050/00242/AM08/	RLA File :03/95/040/00045/AM08/	Lic.No/Date:0310428573 03.05.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/29/2004/Ch.II dated

26.2.2007decided to approve this case as under:-

Item of Export

Cuprous Chloride 1 kg.

Item of Import

Broken/Cut Copper Cathodes 0.650 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:20/9/83-ALC1/2007	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/00258/AM08/	RLA File :03/94/040/00055/AM08/	Lic.No/Date:0310428683 04.05.2007	Defer Date:29.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			

103	Case No.:21/9/83-ALC1/2007	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00259/AM08/	RLA File :03/95/040/01480/AM07/	Lic.No/Date:0310428702 04.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/38/2007/Ch.II dated 6.7.2007 and decided to approve this case as under:- Item of Export Tartrazine -----1 kg. (C.I.NO. 19140) (Dye content 85%) Item of Import 1 Dimethyl Acetal Succinate----- 0.426 kg. 2 Sulphanilic Acid ----- 0.800 kg. 3 Sodium Nitrite-----0.315 kg. 4. Soda Ash-----0.800 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

104	Case No.:23/17/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:17/83- ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00250/AM08/	RLA File :10/24/040/00010/AM08/	Lic.No/Date:1010026404 04.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/344/2000-Ch.III dated 18.8.2005 and decided to approve this case on repeat basis as under:- Item of Export CS 315 K carrier/ CS 390 Carrier containing 85% alumina----- 1 kg. Item of Import Hydrated Alumina Powder -----0.777 kg. Ca-Al cement(Aluminous cement, secar 71)----- 0.352 kg. Hydrated Lime----- 0.066 kg.			

	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
105	Case No.:12/17/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00263/AM08/	RLA File :05/24/040/00106/AM08/	Lic.No/Date:0510203343 07.05.2007	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			
106	Case No.:22/9/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00267/AM08/	RLA File :02/24/040/00034/AM08/	Lic.No/Date:0210100593 07.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-V).			
107	Case No.:24/17/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00268/AM08/	RLA File :10/24/040/00013/AM08/	Lic.No/Date:1010026464 08.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2004/Ch.II dt. 6.7.2007 and decided to approve this case as under:- Item of Export Sulphuric Acid Catalyst C-116 ----- 1kg. RR and C116 HV Containing: Ammonium Metavanadate:9% Min. Diatomaceous Earth: 65% Min. Item of Import 1. Ammonium Metavanadate----- 0.090 kg. 2. Diatomaceous Earth-----0.656 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
108	Case No.:25/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00280/AM08/	RLA File :17/24/040/00011/AM08/	Lic.No/Date:1710001639 08.05.2007	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			
109	Case No.:26/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			
	Case No.:27/17/83-ALC1/2007	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00282/AM08/	RLA File :17/24/040/00014/AM08/	Lic.No/Date:1710001641 08.05.2007	Defer Date:

110	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/101/2004/Ch.II dated 28.2.2004 and decided to approve this case on repeat basis as under:- Item of Export Oleyl Cetyl Alcohol Polyglycol Ether 40 moles Ethylene Oxide ----- 1 Kg. Item of Import 1. Oleyl Cetyl Alcohol Blend-----0.133 kg. 2. Ethylene Oxide -----0.872 Kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
111	Case No.:28/17/83-ALC1/2007 HQ File :01/83/050/00290/AM08/	Party Name:KLJ ORGANIC LTD. RLA File :05/24/040/00104/AM08/	Meet No/Date:17/83-ALC1/2007 01.08.2007 Lic.No/Date:0510203512 09.05.2007	Status:Case Approved Defer Date:
	Decision :The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow only packing material as per packing policy. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			
112	Case No.:29/17/83-ALC1/2007 HQ File :01/83/050/00293/AM08/	Party Name:YASHO INDUSTRIES PVT.LTD. RLA File :03/95/040/00097/AM08/	Meet No/Date:17/83-ALC1/2007 01.08.2007 Lic.No/Date:0310429019 10.05.2007	Status:Case Approved Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/88/2004-Ch-II dated 24.07.2006 and decided to approve this case on repeat basis as under:- Item of Export Accinox ODPS Antioxidant Dioctyl Diphenyl Amine (Powder/Flakes) -----1 kg. Item of Import Diphenyl Amine-----0.405 kg. Di-Isobutylene-----0.680 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			
113	Case No.:30/17/83-ALC1/2007 HQ File :01/83/050/00295/AM08/	Party Name:SUPREET CHEMICALS PVT.LTD. RLA File :03/95/040/00070/AM08/	Meet No/Date:17/83-ALC1/2007 01.08.2007 Lic.No/Date:0310429024 10.05.2007	Status:Case Approved Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/88/2004-Ch-II dated 21.10.2005 and decided to approve this case on repeat basis as under:- Item of Export 5-Acetamido Amino Benzotrifluoride -----1 kg. Item of Import 1. Ortho Dichoro Benzene-----1.342 kg.			

	2. 3-Amino Benzo trifluoride -----1.172 kg. 3. Acetic Anhydride-----0.794 kg. 4. Formic acid -----0.075 kg. 5. Caustic Soda Flakes-----0.180 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			
114	Case No.:15/13/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00314/AM08/	RLA File :02/24/040/00042/AM08/	Lic.No/Date:0210100762 14.05.2007	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 29.8.2007			
115	Case No.:16/13/83-ALC1/2007	Party Name:ATUL LIMITED,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00332/AM08/	RLA File :08/24/040/00003/AM08/	Lic.No/Date:0810064852 16.05.2007	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			
116	Case No.:31/17/83-ALC1/2007	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00350/AM08/	RLA File :08/24/040/00040/AM08/	Lic.No/Date:0810064889 17.05.2007	Defer Date:
	Decision : This case will be processed manually as there is no data available .			

117	Case No.:32/17/83-ALC1/2007	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00368/AM08/	RLA File :02/24/040/00051/AM08/	Lic.No/Date:0210100957 21.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/154/2003-Ch-III dated 16.2.2004 and decided to approve this case on repeat basis as under:- Item of Export Basic Chromium sulphate -----1 kg. (Basicity 33%-35%) (Cr2O3= 26%+/- 2%) Item of Import 1. Sodium Dichromate-----0.487 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			
118	Case No.:33/17/83-ALC1/2007	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00375/AM08/	RLA File :08/24/040/00035/AM08/	Lic.No/Date:0810064958 21.05.2007	Defer Date:
	Decision : There is no data available so it will be processed manually			
	Case No.:34/17/83-ALC1/2007	Party Name:PRASAD INTERNATIONAL PVT.LTD.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved

119	HQ File :01/83/050/00380/AM08/	RLA File :08/24/040/00292/AM07/	Lic.No/Date:0810064975 22.05.2007	Defer Date:
	Decision : There is no data available so it will be processed manually			
	Case No.:20/13/83-ALC1/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00407/AM08/	RLA File :03/94/040/00171/AM08/	Lic.No/Date:0310430655 25.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2007/Ch.III dated 12.7.2007 and decided to approve this case as under:-			
120	Item of Export N Methyl Morpholine oxide 50%-----1 kg. Item of Import Morpholine -----0.810 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:19/13/83-ALC1/2007	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
121	HQ File :01/83/050/00403/AM08/	RLA File :30/24/040/00004/AM08/	Lic.No/Date:3010051934 28.05.2007	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			

	Case No.:22/13/83-ALC1/2007	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00425/AM08/	RLA File :03/94/040/00210/AM08/	Lic.No/Date:0310430828 28.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/207/2002/Ch.III dated 8.11.2004 and decided to approve this case on repeat basis as under:-			
122	Item of Export Synthetic Tanning Agent (Vernatan AKM)-----1 kg. containing 17-20% of Sodium salt of Sulfonated Naphthalene Formaldehyde Condensate Item of Import Naphthalene -----0.103 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:14/13/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00429/AM08/	RLA File :03/95/040/00148/AM08/	Lic.No/Date:0310430878 29.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/43/2007/Ch.II dated 16.7.2007 and decided to approve this case as under:-			

123	Item of Export 3,4,5-Trimethoxy Benzoyl Chloride-----1 kg. Item of Import 3,4,5-Trimethoxy Benzoic Acid -----1.023 kg. Thionyl Chloride -----0.574 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
124	Case No.:23/13/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00481/AM08/	RLA File :03/95/040/00064/AM08/	Lic.No/Date:0310431275 31.05.2007	Defer Date:29.08.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007			
125	Case No.:35/17/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00517/AM08/	RLA File :10/24/040/00042/AM08/	Lic.No/Date:1010026734 14.06.2007	Defer Date:
	Decision :The Committee considered the case as per agenda. The representative of Dept. Of IPP present in the meeting and on the basis of his verbal comments, the committee decided to approved the case as under:- Item of export As applied for. Item of import will be allowed 1.66 CMT/CMT. All condition will be applied as per export policy. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
126	Case No.:38/17/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00777/AM08/	RLA File :03/95/040/00296/AM08/	Lic.No/Date:0310434198 27.06.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/177/2003/Ch.III dated 23.1.2006 and decided to approve this case on repeat basis as under:- Item of Export D Mandelic Acid----- 1 kg. Item of Import 1. Aceptophenone----- 0.998 kg. 2. Glacial Acetic Acid-----0.550 kg. 3. Caustic Soda Flakes-----1.100 kg. 4. Activated Carbon-----0.120 kg. 5. Toluene-----0.770 kg. 6. DL-2-amino-1-Butanol-----0.177 kg. 7. Tartaric Acid-----0.075 kg. 8. Methanol-----0.800 kg. 9. Potassium Hydroxide-----0.255 kg.			

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

127	Case No.:36/17/83-ALC1/2007	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00688/AM08/	RLA File :08/24/040/00067/AM08/	Lic.No/Date:0810065840 09.07.2007	Defer Date:29.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			
128	Case No.:37/17/83-ALC1/2007	Party Name:VVF LIMITED,	Meet No/Date:17/83-ALC1/2007 01.08.2007	Status:Case Approved
	HQ File :01/83/050/00708/AM08/	RLA File :03/95/040/00245/AM08/	Lic.No/Date:0310435713 11.07.2007	Defer Date:
	Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/105/2002/Ch.II dated 30.7.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under: Export product Distilled Fatty Acids (C 12- C18)-----5148 Mts. A.V.240.00-260.00, S.V. 240.00-260.00.IV.8.00-25.00,GLC composition upto C10-10% Max. C12 to C18 90% Min., C20 and above 2% max. Import item Palm Kernel Fatty Acid distillate Total Saponifiable matter 95%, Min. M & 11% Max, IV 19 Max, % FFA 50% Min. (as lauric) -----5798 Mts (No repeat licence to be given as the value of byproducts fluctuates) RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of ALC.			
Date:06.09.2007 Place:New Delhi		S.S.Mohan Foreign Trade Development Officer		